

(vii) S.T.A. has suspended route permits of a number of Stage carriages/contact carriage/H.T.Vs involved in accidents/over-speeding and overtaking.

(viii) Fitment of governors in DTC Buses.

Use of Science & Technology for Betterment of Village Life

3289. SHRI SHAMBHU NATH CHATURVEDI: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) what specific steps have been taken further to use science and technology for the improvement and betterment of village life, environment and economy;

(b) whether any directives have been given to the Research Centres to give a rural bias and orientation to their research; and

(c) if so, the results achieved so far?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). The specific steps that have been taken relate to (a) setting up of institutional frameworks for identifying, planning and implementing programmes for the application of Science and Technology for rural development (eg. betterment of village life, environment and economy; (b) giving a clear direction to various laboratories and institutions to ensure that this objective be kept in mind in working out these programmes and wherever possible to orient their work so that rural development constitutes a major thrust area (c) supporting schemes and projects put forward by Governmental as well as voluntary organisations which have the potential for benefitting the rural populations. The main activities so far relate to: agricultural sciences; medical research; housing and transportation recycling of waste; unconventional energy sour-

ces; environmental sanitation and pollution control etc. A Sub-Committee in the Department of Science and Technology on rural environment has identified a number of research-cum-field action programmes to improve the rural environment. These projects aim at dissemination of information regarding scientific and technological aspects of water supply, sanitation, health care, housing, waste disposal and recycling etc. The Indian Council of Agricultural Research, has proposed to set up a centre for speedy development and transfer of rural technology, specially for tribal population. The Council of Scientific and Industrial Research (CSIR) has a plan of action for rural technology delivery system for which specific Plan allocations exist, under this, projects in the areas of: agro and forestry wastes; fish culture; animal husbandry rural building materials bio-gas technology-soil reclamation; medicinal plants cultivation and utilisation; etc. have been identified. Studies on pollution control in water bodies, use of agricultural pesticides, location of industries, development and testing of technological innovations etc. are programmes specifically oriented to improve environmental conditions in villages. In addition to these there are very good programmes of many Governmental as well as private agencies at Central and State Levels with increasing understanding of the great and relevant possibilities for the application of science and technology for enhancing the quality of life for rural population.

(c) Some of the achievements relate to use of blue green algae in rice fields to improve productivity; popularisation of Bio-gas technology; solar grain dryers pottery making; lime industry; collection and processing of edible and non-edible oil seeds establishing of Krishi Vigyan Kendra; low-cost housing materials and house construction in villages bee-keeping; rural roads; public health care and sanitation programmes cultivation of medicinal and aromatic plants; development wide range of pesticides; and

herbicides; development of tractors; tissue culture technique; development of post-harvest devices; food packing and processing materials; work on leather and leather goods; water purification-supply and storage; effluent disposal etc.

Compensation to Class IV Employees of Ministry Injured in Road Accidents

3290. SHRI HALIMUDDIN AHMED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) number of class IV employees of Ministry of Home Affairs who were injured in road accidents on duty in the year 1977-78 upto September, 1978;

(b) number out of them who have been given compensation for injuries on duty; and

(c) number out of those who have not been paid compensation and when it is likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c). The information is being collected and will be laid on the Table of the House.

आकाशवाणी के स्टाफ आर्टिस्टों को अतिरिक्त भुगतान

3291. श्री नवाब सिंह चौहान : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आकाशवाणी के स्टाफ आर्टिस्टों को उनके द्वारा किये गये अतिरिक्त काम के लिये मासिक वेतन के अतिरिक्त अलग से भी भुगतान किया जाता है ;

(ख) इस प्रकार का भुगतान किये जाने के कारण क्या है और क्या किसी अन्य संघर्ष के कर्मचारियों को भी नियमित आधार पर इस प्रकार का भुगतान किया जाता है ;

(ग) क्या म्यूज रीजर्स को लगातार पढ़ने के अतिरिक्त अन्य कार्यक्रम पढ़ने के लिये कोई अतिरिक्त भुगतान किया जाता है ;

(घ) क्या एग्रीसिटी को भी यह अतिरिक्त भुगतान किया जाता है ; और

(ङ) क्या इस को समाप्त करने का विचार है क्योंकि इसके पक्षपात को बढ़ावा मिलता है ?

सूचना और प्रसारण मंत्री (श्री लाल कुम्भ आठवाणी) : (क) जी, हाँ ।

(ख) अतिरिक्त पारिव्यक्तिक निम्नलिखित आधारों पर दिया जाता है :—

(1) स्टाफ आर्टिस्टों (जिनका मूल मूलक 750.00 रुपये प्रतिमास है अधिक न हो, किन्तु उनको छोड़कर जिनका मूलकमान 850-1200 रुपये और इससे अधिक हो) को समयोपरि भत्ते के रूप में, यदि उनके लिए उन्हें सँपि गए कार्यों को उनके सामान्य काम के बंटों के प्रत्यावा करना आवश्यक हो (सीमा 25 प्रतिमास तक) ।

(2) उस हालत में जब किसी स्टाफ आर्टिस्ट को ऐसे कार्य, जिनको करने के लिए स्टाफ आर्टिस्ट से अपेक्षा नहीं की जाती, निश्चित कार्यक्रम के हित में नियमित या लगातार आधार पर सप्ताह में कम से कम दो बार सँपि जाएँ, अतिरिक्त मूलक के रूप में जो उनकी मासिक आय के 25 प्रतिमास से अधिक न हो ।

(3) इसी प्रकार के कार्य के लिए किसी बाहरी व्यक्ति को दिए जाने वाले मूलक के 50 प्रतिमास की दर पर अतिरिक्त पारिव्यक्तिक के रूप में यदि किसी स्टाफ आर्टिस्ट को ऐसे कार्य सँपि जाएँ जो उसको सँपि गए नियमित और कार्याधिक कार्यों में न आते हों ।

(4) जबकि नियमित सरकारी कर्मचारियों को समयोपरि भत्ते के प्रत्यावा अन्य कोई भुगतान नहीं किया जा सकता, उनको कार्याधिक या आन्तरायिक किस्म के विशेष कार्य के लिए पारिव्यक्तिक के रूप में मानदेय दिया जा सकता है ।

(ग) और (घ) जी, हाँ ।

(ङ) इस प्रकार का कोई प्रत्यावा नहीं है ।